

**ORDER- SHEET FOR MAGISTRATE'S RECORDS**

DISTRICTS:- Bongaigaon  
IN THE COURT OF

No. **GR 1248/17**

of 200

of


Versus

**O R D E R**

**SIGNATURE**

Sl. No.	Date	ORDER	SIGNATURE
	05-12-17	<p>Accused Jharin Barkakoti is produced from judicial custody.</p> <p>It is found that charge-sheet u/s 379 is filed against the accused Jharin Barkakoti.</p> <p>Copy is ready and the same is furnished to the accused person.</p> <p>Heard both sides.</p> <p>Seen the petition no. 496/17, filed by the accused, stating that he wants to plea his guilt.</p> <p>Perused the case record.</p> <p>Heard both sides.</p> <p>Accordingly, charge u/s 379 IPC is framed and read over and explained to the accused person and to which he pleaded guilty.</p> <p>Statement of the accused is recorded in separate sheet.</p> <p>Considering the fact that the accused has already pleaded his guilt and as the accused has made his statement, voluntarily, his plea of guilt is accepted and accordingly, accused Jharin Barkakoti is convicted u/s 379 IPC.</p> <p>In order to deter the accused from the commission of the same nature of offence in future, the benefit of section 3/4 of Probation of Offenders Act is not given to the accused.</p> <p>Accordingly, accused Jharin Barkakoti is sentenced to undergo Simple Imprisonment for one month, for the offence committed u/s 379 IPC.</p> <p>The already undergone period in jail by the accused, shall be set off against the period of imprisonment, imposed on the accused today.</p> <p>B.A. is to do the needful.</p>	

Jharin Barkakoti


  
Sub-Divisional Judicial  
Magistrate (Sadar)  
Bongaigaon

**Statement of the accused as to the quantum of punishment to be imposed on him.**

Question:- You are found guilty for the offence committed u/s 379 IPC. What do you have to say?

Answer:- I may be excused for the offence.

**R.O. & A.C.**

  
Sub-Divisional Judicial  
Magist.  
Bong...

Shaein  
Berikali